

**Bill No. 72 of 2024**

THE ANGANWADI WORKERS (REGULARISATION OF SERVICE  
AND WELFARE) BILL, 2024

By

SHRI N. K. PREMACHANDRAN, M.P.

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BILL

*to provide for regularisation of the services of Anganwadi Workers and conferring  
the status of not less than those of Group 'C' employees of the  
Central Government on such Anganwadi Workers.*

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Anganwadi Workers (Regularisation of Service and Welfare) Act, 2024.

5 (2) It extends to the whole of India.

(3) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Short title,  
extent and  
commencement.

Definitions.	2. In this Act, unless the context otherwise requires,—	
	(a) “anganwadi” means an anganwadi centre set up by the Central Government or State Government or Union territory Administrator to implement the Integrated Child Development Scheme;	
	(b) “anganwadi worker” means any person working in an anganwadi on regular or contract or daily wages basis; and	5
	(c) “prescribed” means prescribed by rules made under this Act.	
Regularisation of services of anganwadi workers.	<b>3. (1) The Central Government shall, by notification in the Official Gazette, take all such steps as may be necessary to regularize the services of anganwadi workers and confer the status of not less than those of Group ‘C’ employees of the Central Government on all such anganwadi workers.</b>	10
	<b>(2) The Central Government shall also provide such wages and welfare facilities as are available to, or not less than, Group ‘C’ employees of the Central Government.</b>	
Savings.	<b>4. The provision of this Act shall be in addition to, and not in derogation of the provisions of any other law for the time being in force.</b>	15
Power to make rules.	<b>5. (1) The Central Government shall, by notification in the Official Gazette, make rules for carrying out all purposes of this Act ensuring the service status and welfare of the Anganwadi workers.</b>	
	<b>(2) Every rule made under this section shall be laid, as soon as may be after it is made before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions aforesaid both Houses agree in making any modification in the rule or both the Houses agree that the rule should not be made, the rules shall thereafter have effect only in such modified form or be of no effect, as the case may be; so however, that any such modification or annulment shall be without prejudice to the validity or anything previously done under that rule.</b>	20
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## STATEMENT OF OBJECTS AND REASONS

Anganwadi Centres were started in this country by the Central Government and State Governments for implementation of the Integrated Child Development Services Scheme. It includes the comprehensive development of health awareness among women and child welfare. The contribution of Anganwadi Centres is remarkable and has become an integrated and essential part of life in rural areas. The Anganwadi workers are good promoters of various schemes of the Central Government and State Government and ensuring the health and welfare of child and women. The duties and service rendered by the Anganwadi workers are very important for the protection of the health and welfare of women and children. The Anganwadi workers do not have job security and the honorarium given to them are not sufficient to meet their immediate basic requirements. This may adversely affect the working of the Integrated Child Development Scheme.

The Anganwadi workers are one of the main links between Government and general public. They are helping the Government for the effective implementation of women and children health and welfare scheme. Considering the importance of their duties and service it is highly necessary to protect their service and welfare.

Hence this Bill.

NEW DELHI;  
*July 8, 2024.*

N. K. PREMACHANDRAN

## FINANCIAL MEMORANDUM

Clause 3 of the Bill provides for regularisation of the services of anganwadi workers and confer the status not less than those of Group 'C' employees of the Central Government on all such anganwadi workers. It also provides for such wages and welfare measures as are available to or not less than Group 'C' employees of the Central Government to anganwadi workers. The Bill, therefore, if enacted would involve expenditure from the consolidated Fund of India. A recurring expenditure of about rupees three thousand crore is likely to be involved per annum from the Consolidated Fund of India.

A non-recurring expenditure of about rupees three thousand crore is also likely to be involved.

## MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 5 of the Bill empowers the Central Government to make rules for carrying out the purpose of the Bill. As the rules will relate to matters of detail only, the delegation of legislative powers is of a normal character.

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*(Shri N. K. Premachandran, M.P.)*